

**SECTION 35AC OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON -
NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - SHANTI SAMAJ SEVI SAMITI, FARRUKHABAD**

NOTIFICATION NO.166/2015 [F.NO.V.27015/2/2015-SO (NAT.COM)]/SO 1953(E), DATED 20-7-2015

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 234(E) dated the 15th February, 2007, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 13, "To provide health and employment opportunities" by "Shanti Samaj Sevi Samiti, 2/377, Khatrana Street, Farrukhabad - 209625, (Uttar Pradesh)", as an eligible project or scheme for a period of three years beginning with financial year 2006-2007, which was extended further vide notification number S.O. 2610(E) dated 14th October, 2009 for a period of three years beginning with the financial year 2009-10 and which was extended further vide notification number S.O. 664(E) dated 12th March, 2013 for a period of three years beginning with the financial year 2012-13;

And whereas the said project or scheme is likely to extend beyond nine years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "To provide health and employment opportunities" which is being carried out by "Shanti Samaj Sevi Samiti, 2/377, Khatrana Street, Farrukhabad - 209625, (Uttar Pradesh)", without any change in the approved cost of Rs. 71.40 lakh, as an eligible project or scheme for a further period of three years beginning with financial year 2015-16 i.e. 2015-16, 2016-17 and 2017-18.

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